

The figures are necessarily approximate, as there is as yet no accepted definition of the terms 'Capital Goods', 'Raw Materials', 'Consumer Goods,' etc.,

HIGH COURT OF RAJASTHAN.

*110. SHRI H. C. MATHUR :

(a) Will the Minister for STATES be pleased to state whether Government are aware that the High Court of Judicature in Rajasthan has for a long time been short of Judges ?

(b) If the reply to part (a) above be in the affirmative, what are the reasons for not appointing the requisite number of Judges ?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) Yes, there has been a vacancy of one judge.

(b) The question of filling up this vacancy which exists at present is under active consideration.

OIL RESOURCES IN BENGAL.

28. SHRI P. SUNDARAYYA : (a) Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state whether an aero-magnetic survey for petroleum products in the Bengal basin has recently been concluded ?

(b) If so, what are the results of the survey ?

(c) Has the survey shown any oil resources in the Bengal basin area ?

(d) If the answer to part (c) above be in the affirmative, what is the estimated area covered by oil and what is the estimated amount of oil to be mined there ?

(e) Are the Government taking any steps for the mining of this oil ?

(f) Are any experts coming from the United States for carrying out further exploration ?

(g) If so, who is sending out those experts, and what are the terms of their work and stay in India ?

(h) Are any foreign concerns being given rights for prospecting oil in these areas ? If so, who are they and what are the terms ?

THE MINISTER FOR EDUCATION AND N. R. & S. R. (MAULANA ABUL KALAM AZAD) : (a) to (h). An aero-magnetic survey by the Standard Vacuum Oil Company of the West Bengal Alluvial covered tract of 25,000 sq. miles for exploration of hidden oil fields was completed on the 16th March, 1952. The data collected during the aero-magnetic survey indicates possibilities of favourable results, but this forms only the first part of an extended investigation and further ground survey work and boring for oil will be necessary before it can be said with authority that anything positive will ensue. The Standard Vacuum Oil Company have submitted proposals for carrying out this work. The matter is under Government's consideration.

PAPERS LAID ON THE TABLE

REPORT OF REHABILITATION FINANCE ADMINISTRATION

SHRI MAHAVIR TYAGI : Sir, I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June 1952 as required under section 18 (2) of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. IV. o. 4.35.]

EARLY FORMATION OF AN- DHRA STATE TO SAVE LIFE OF SHRI SRIRAMULU.

SHRI P. SUNDARAYYA (Madras): Sir, I want to draw the attention of the

[Shri P. Sundarayya.]

Council to the grave situation that is developing in Andhra because of Shri Sriramulu's fast unto death for the last forty-five days. His condition is causing anxiety throughout the whole of the Andhra Province and all political parties in Andhra are agitated over it. There have been a number of strikes, hunger strikes and sympathetic strikes in various educational institutions in Andhra. All these things are being continued for a specific declaration on the part of the Government of India that the Andhra State is going to be formed within a certain time. Whatever differences there may be, they should be solved by the Government of India. When this question was raised in this connection in the Madras Assembly, the Chief Minister of the State said that it was not a matter concerning the Madras State, but an issue concerning the Government of India. As it is, Shri Sriramulu's condition is deteriorating day by day and this fact is causing tremendous disquiet and anxiety throughout the whole of Andhra. I would like the Government to make a statement that immediate steps would be taken to form the Andhra State and save Shri Sriramulu from his grave condition.

PROF. G. RANGA (Madras) : Sir, the hon. Prime Minister in his reply to the last debate promised to hold talks with the people concerned in this matter and try to bring about a settlement at the earliest moment and, if possible, concede this demand. In the light of these things, and because of the failure of the Government to do anything in this matter, there is so much dissatisfaction and naturally the people, who are such sincere adherents of Gandhism have begun to feel desperate. One of them has gone on strike. I would not call it a strike. He is an excellent man, an honest man. Some people are under the impression that this might not be a genuine fast. He is a man who has achieved much and I can assure the hon. Members that this is a genuine fast. Therefore, it should be the duty of the Government as well as this House and the

public to try their best to find out constructive ways and means in order to save his life and to give satisfaction to the people who have been asking and hoping for the Andhra Province for such a long time.

MR. CHAIRMAN : I am afraid I cannot allow a discussion on this. I can have this matter conveyed to the Prime Minister. That is all I can do.

SHRI C. G. K. REDDY (Mysore) : Sir, I would like to say that we are very sorry to note that the Leader of the House is hardly ever present in the House. I think it is rather wrong that he should be so continuously absenting himself. It is a matter that should be seriously considered by this House.

RESOLUTION CONCERNING SALARY AND ALLOWANCES OF M. Ps.

SHRI RAJAGOPAL NAIDU (Madras) : Sir, before we proceed with the legislative business, I want to refer to one matter. In the List of Business served on the Members yesterday we find a Resolution concerning the salary and allowances of the hon. Members of this House and the Lower House and in today's List we find it is dropped. May I know whether it is dropped out of the agenda once for all ?

MR. CHAIRMAN : I hope not once for all, but temporarily taken out.

(MR. DEPUTY CHAIRMAN in the Chair).

THE FORWARD CONTRACTS (REGULATION) BILL, 1952.

SHRI K. C. GEORGE : (Travancore-Cochin) : At this last stage of the Bill, I am speaking with the full consciousness that this Bill is going to be passed into law and I speak at this stage only to place before the House certain apprehensions of my own regarding the working of the Bill when it becomes law. I will best express